GOVERNMENT OF INDIA MINISTRY OF POWER

LOK SABHA UNSTARRED QUESTION NO.745 ANSWERED ON 24.07.2025

CSR ACTIVITIES BY SJVN, PFC AND NTPC

745. SHRI AJAY KUMAR MANDAL:

DR. KIRSAN NAMDEO:

DR. ANAND KUMAR:

Will the Minister of POWER be pleased to state:

- (a) the works undertaken by Satluj Jal Vidyut Nigam Limited (SJVN), Power Finance Corporation (PFC) and National Thermal Power Corporation (NTPC) for social welfare under Corporate Social Responsibility (CSR) during the last three years and the current year in various States of the country including Bihar, location-wise;
- (b) the amount of funds spent on various works by each of them during the said period and the number of people benefitted from the same, place-wise;
- (c) whether the Government has fixed any criteria regarding utilization of funds under CSR;
- (d) if so, whether the Government proposes to take effective steps to ensure that the funds under CSR are spent particularly in the aspirational and hilly, backward and Scheduled Caste dominating areas in the country including Himachal Pradesh and Bahraich Lok Sabha Constituency;
- (e) if so, the details thereof;
- (f) whether the Government has received any Social Audit Report to monitor the CSR activities undertaken by SJVN, PFC and NTPC; and
- (g) if so, the details and the outcome thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF POWER

(SHRI SHRIPAD NAIK)

(a) to (g): Central Public Sector Enterprises (CPSEs) under Ministry of Power (MoP) including SJVN, PFC and NTPC undertake CSR activities under the heads identified under Schedule VII of the Companies Act, 2013 with special focus on Health (Nutrition, Sanitation, and Drinking Water), Education, Skill Development, Rural Development, Women Empowerment, Environment Oriented Initiatives, Care for the Elderly, Differently-abled Persons, promoting sports activities, contribution to PM CARES Fund, Research & Development, contribution to education institutions, disaster management etc.

CSR funding is a Board-driven process and the Board of the Enterprise is empowered to plan, approve, execute, and monitor the CSR activities of the company based on the recommendations of its CSR Committee as per Section 135 of the Companies Act, 2013, CSR policy of respective CPSE, DPE guidelines & amendments issued from time to time in this regard. The CSR activities are undertaken by CPSEs by themselves or through agencies/Department of Central/State Governments. The Government monitors the compliance of CSR provisions through the disclosures made by companies in the MCA 21 portal. State/Implementing agency wise details of recipients of CSR activities undertaken and funds spent thereon are made available on the respective websites of CPSEs i.e. https://sjvn.nic.in, https://www.pfcindia.com, https://ntpc.co.in and Ministry of Corporate Affairs, CSR Portal i.e. csr.gov.in.
